

[Shri Jagannath Rao]

Bharat working of the Aluminium Company Limited, New Delhi, for the year 1968-69.

- (2) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-2749/70]

NOTIFICATION UNDER INCOME TAX ACT AND CUSTOM ACT

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R.K. KHADILKAR) : On behalf of Shri P.C. Sethi, I beg to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English version) under section 296 of the Income-tax Act, 1961:

(i) The Income-tax (Amendment) Rules, 1970, published in Notification No. S.O. 152 in Gazette of India dated the 12th January, 1970.

(ii) The Income-tax (Second Amendment) Rules, 1970, published in Notification No. S.O. 719 in Gazette of India dated the 23rd February, 1970. [Placed in Library See No. LT-2750/70]

- (2) A copy of Notification No. S.O. 718 (Hindi and English version) published in Gazette of India dated the 23rd February, 1970 issued under section 280Y of the Income-tax Act, 1961.
- (3) A copy of Notification No. G.S.R. 228 (Hindi and English versions) published in Gazette of India dated the 14th February, 1970, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library See No. LT-2751/70]

MESSAGE FROM THE PRESIDENT

MR. SPEAKER : I have to inform the House that I have received the following message dated the 5th March, 1970, from President :-

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 20th February, 1970."

DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR) 1969-70

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R.K. KHADILKAR) :- On behalf of Shri P.C. Sethi, I beg to present a statement showing Supplementary Demands for Grants in respect of Union territory of Manipur for 1969-70.

ELECTION TO COMMITTEE

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI BASUMATARI (Kokrajhar) I move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri B.D. Khobaragade from the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to Committee."

Mr. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do

elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri B.D. Khobaragade from the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to the Committee."

The motion was adopted.

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BUSINESS ADVISORY COMMITTEE FORTY-FIFTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I move :

"That this House do agree with the Forty-fifth Report, of the Business Advisory Committee presented to the House on the 5th March, 1970."

MR. SPEAKER : The question is :

"That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 5th March, 1970."

The motion was adopted.

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12.37 hrs.

HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to move for leave to introduce a Bill to provide for the establishment of two independent Agricultural Universities in place of the Punjab Agricultural University constituted by the Punjab Agricultural University Act, 1961, and for

mattres cosequential on, or connected with, the establishment of those independent Agricultural Universities.

SHRI SHIVA CHANDRA JHA (Madhubani) : On a point order, Sir.....

MR. SPEAKER : Will you please sit down ?

SHRI SHIVA CHANDRA JHA : I want to oppose it.

MR. SPEAKER : Why do you think I am going to disallow you. The procedure is that the Minister moves the motion and I have to say, the motion moved.

Motion moved :

"That the leave be granted to introduce a Bill to provide for the establishment of two independent Agricultural Universities in place of the Punjab Agricultural University constituted by the Punjab Agricultural University Act, 1961, and for matters consequential on, or connected with the establishment of those independent Agricultural Universities."

श्री शिव चन्द्र झा : प्वाइन्ट ऑफ ऑर्डर सर । मैं इसे अग्रपुत्र करता हूँ । मैं इस विधेयक का विरोध इसलिए करता हूँ कि संविधान की धारा 117 (ए) के अन्तर्गत इसमें राष्ट्रपति की अनुमति चाहिए, प्रेसीडेंट की रेकमेंडेशन होनी चाहिए इसको मूव करने के लिए जो इस विधेयक में नहीं है । प्रेसीडेंट की रेकमेंडेशन, उन की सिफारिश इसलिए चाहिए कि इसमें कंसा-लिडेटेड फंड आफ इण्डिया से खर्चा होने जा रहा है और संविधान स्पष्ट रूप से कहता है 117 (ए) में कि उसके लिए प्रेसीडेंट की सिफारिश होनी चाहिए ।

इसके बाद मेरा एक दूसरा प्वाइन्ट ऑफ ऑर्डर भी है लेकिन पहले मैं इसका जवाब चाहता हूँ कि 117 (ए) में प्रेसीडेंट की रेकमेंडेशन नहीं है, इसलिए यह इन्फोइयूस नहीं किया जा सकता है । इसका जवाब चाहिए ।

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 9-3-70.